

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 707/2023

In the matter of:

Saria Begum

...Applicant

Versus

Govt. of NCT of Delhi & Ors.

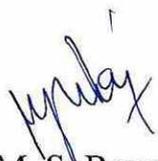
...Respondents

NDOH:05.02.2024

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Filed by


(M. S. Rawat)

Sr. Environmental Engineer

Dated: ^{2nd} Feb. 2024

Place: Delhi

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ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION CONTROL COMMITTEE AND JOINT COMMITTEE WITH RESPECT TO ORDER DATED 28.11.2023.

IT IS MOST RESPECTFULLY SHOWETH:

1. That, this matter was taken up by this Hon`ble Tribunal on 28.11.2023 and has directed to constitute the joint Committee comprising of the representative of the Central Pollution Control Board (CPCB), Delhi Pollution Control Committee (DPCC) and SDM (South Delhi) regarding joint inspection of alleged red category polluting units operating by Respondent No. 7 to 19 in the residential area at 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi.
2. That, a Committee was constituted comprising of the representatives of CPCB, DPCC and SDM (Karol Bagh). The alleged area is actually falls under the jurisdiction of SDM (Karol Bagh), Central District.
3. That, DPCC vide letter dated 11.12.2023 communicated to CPCB, SDM (Karol Bagh) with a copy to MCD, BSES, DJB and Delhi Police about its designated officer and asked about their officers for the joint inspection drive. Copy of the letter dated 11.12.2023 is enclosed herewith as ANNEXURE-1.

Handwritten signature

4. That Joint inspection of alleged 13 no. of the units/ sites of respondents (Respondent Nos. 7 to 19) situated at 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi- 110006 were carried out by the joint team on 12.01.2024 and 29.01.2024. During joint inspection, officials of MCD, BSES, DJB and Delhi Police also associated with regard to the action for effective closure including disconnection of electricity/water supply to the polluting units & to maintain law & orders. The observations/ ATR of these 13 sites are as follows:

S. No.	Name of the owner/ occupier of premises	Respondent No.	Observations made during joint inspection	Action taken/ Remarks
1	Shamshad (Owner)	14	Date of inspection: 12.01.2024. Permanent wall found erected inside the premises. Local enquiry /complainant revealed that Electroplating activity takes place behind wall.	Premises sealed and electricity disconnected.
2	Abid (Owner)	09	Date of inspection: 12.01.2024. Premises found locked and owner/ occupier not opened the gate. Local enquiry revealed that Electroplating activity takes place inside premises.	Premises sealed and electricity disconnected.
3	Arif and Mujahid (Owner)	07	Date of inspection: 12.01.2024. During inspection premises was found vacant. However, permanent wall found erected inside premises. Local enquiry revealed that Electroplating activity takes place inside premises behind wall.	Premises sealed and electricity disconnected.
4	Sajid Mirza (Owner)	11	Date of inspection: 12.01.2024. 1. Borewell found exist inside the premise. 2. Equipment related to Electroplating process found exists.	Premises sealed and electricity disconnected.

ppudg

5	Iqbal (Owner)	17	Date of inspection: 12.01.2024. Wall found erected at the main gate. Owner of premises refused and did not cooperate with joint team. Notice for inspection served/ pasted on wall of premises for 29.01.2024	Water supply disconnected on the spot.
6	Rais (Owner)	08	Date of inspection: 29.01.2024. Premises found vacant.	No action taken
7	Babuji (Tenant)	10	Date of inspection: 29.01.2024. Premises found vacant.	No action taken
8	Saify (Tenant)	12	Date of inspection: 29.01.2024. Premises found vacant.	No action taken
9	Dhorab (Tenant)	13	Date of inspection: 29.01.2024. Premises found vacant.	No action taken
10	Mujahid (Owner)	15	Date of inspection: 29.01.2024. Premises found vacant.	No action taken
11	Daniyal (Owner)	16	Date of inspection: 29.01.2024. Premises found vacant.	No action taken
12	Iqbal (Owner) (Re-inspected)	17	Date of re-inspection: 29.01.2024. Premises found vacant.	Water supply already disconnected on 12.01.2024.
13	Shababudd in (Tenant)	18	Date of inspection: 29.01.2024. Premises found vacant.	No action taken
14	Asad (Tenant)	19	Date of inspection: 29.01.2024. Premises found vacant. New wall also found erected inside premises.	No action taken

The copy of Joint inspection report and photographs are annexed at **Annexure-2 (Colly)**

5. That the Hon'ble Supreme Court has passed a judgment on 07.05.2004 in I.A. No 22 in WP(C) No. 4677 of 1985 titled as "M.C. Mehta Vs. Union of India & Others" for closure of the illegal units from the residential / non-conforming areas in NCT of Delhi. As per the said judgment, all industrial units that have come up in residential / non-conforming areas in Delhi on or

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after 1st August, 1990 shall close down. Further, Hon'ble Court vide above said Judgment also appointed a Monitoring Committee comprising of:

- (i) Chief Secretary of Delhi,
- (ii) Commissioner of Police, Delhi
- (iii) Commissioner, Municipal Corporation of Delhi,
- (iv) Vice Chairman of Delhi Development Authority

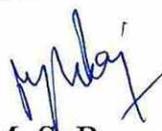
and made this Committee responsible for stoppage of illegal industrial activity in the NCT of Delhi. Industries Department, Govt. of NCT is the Nodal Department.

During the meetings held before the Chief Secretary, Govt. of NCT of Delhi on 08.12.2010 and 05.06.2015, it has been decided that action on industries operating in non -conforming areas and violating the Master Plan of Delhi will be taken under the Delhi Development Act by the Delhi Development Authority in development areas and Municipal Corporation of Delhi in all other areas.

Moreover, the order dated 04.11.2019 passed by Hon'ble Supreme Court in aforementioned it was decided that closure of industries in unauthorized/ illegal industries in Non-Conforming areas of Delhi is the responsibility of Zonal Dy. Commissioners of Municipal Corporations.

6. It is further submitted that all the locations mentioned in the OA were found existing in the non- conforming areas and DPCC does not grant consent in such areas.

7. The present action taken report may kindly be taken on record.


(M. S. Rawat)

Sr. Environmental Engineer

Dated : 2nd Feb. 2024
Place: Delhi


DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi) 4th & 5th Floor, ISBT Building
Kashmere Gate, Delhi 110006
(Visit us at <https://www.dpccocmms.nic.in>)



LIFE
Lifestyle for
Environment

F. No. DPCC/CMC-VII/E- 187702/NGT/OA-707/2023/2498-2507

Dated: 11-12-23

To,

1. The Member Secretary, CPCB,
Parivesh Bhawan,
East Arjun Nagar, Delhi-110032
2. The SDM, (Karol Bagh)
Jhandewalan Flatted Factory Complex,
Delhi-110055

Sub.: Regarding nomination w.r.t. Orders passed by Hon'ble NGT in O.A. No. 707/2023 in the matter "Saira Begum Vs. Govt. of NCT of Delhi & Ors".

Sir,

This has reference to the order dated 28.11.2023 in reference to original application passed by Hon'ble National Green Tribunal in Original Application No. 707/2023 in the matter of "Saira Begum Vs. Govt. of NCT of Delhi & Ors" (copy enclosed) regarding red category polluting units which are operating in the residential area at 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi. The Hon'ble NGT has issued following directions as reproduced below:-

" ...

1. In this original application, the applicant has raised the grievance that Respondent Nos. 7 to 19 are red category polluting units which are operating in the residential area of Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi.
2. As per the allegation, the units are engaged in the process of washing and polishing of nuts and bolts by the use of hydrochloric acid and the units are causing air and water pollution and are operating in violation of the environmental norms.
3. It is also alleged that the units are illegally drawing ground water by using illegal borewells without any permissions/NOC.
4. The units are directly discharging their effluent/used hydrochloric acid (HCL) either into nearby drain or on the open land causing serious health hazards to the nearby residents.
5. As per the allegation, 5-6 deaths in last two three years have taken place for this reason in the area concerned.
6. The original application raises substantial issue relating to the compliance of the provisions of the schedule Acts.
7. Hence, we also deem it proper to constitute a joint committee comprising of the representative of the Member Secretary, Central Pollution Control Board (CPCB), the Member Secretary, Delhi Pollution Control Committee (DPCC) and SDM, South Delhi.
8. The Committee is directed to visit the site ascertain the truthfulness of the above allegations and also suggest the remedial measures and submit status and action taken report before the Tribunal within a period of two months.

....

12. List on 05.02.2024..."

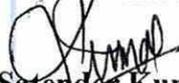
It is pertinent to mention here that the alleged site actually falls under the jurisdiction of Central District, Delhi.

In this context, Sh. Harshit, Junior Environmental Engineer (Mobile No. - 7827180206) is hereby nominated as member from DPCC for the aforesaid Joint Committee.

In view of above, I am directed to request you to nominate a representative from your department for constitution of a Joint Committee to conduct joint inspection in view of the Hon'ble NGT directions dated 28.11.2023. The nominated members shall contact to aforesaid member of DPCC for joint inspection at the earliest. The Joint Committee shall also take necessary action for the effective closure of such alleged units including sealing, disconnection of electricity, water supply on the spot.

This may be treated as most urgent as timely ATR is to be filed before the Hon'ble NGT.

Yours sincerely


(Satender Kumar)
SEE,CMC-VII

Encl.: As above.

Copy to: -

1. The Commissioner, Municipal Corporation of Delhi, 4th Floor, Dr. S.P. Mukharjee Civic Center, JLN Marg, New Delhi- 110002- with the request to depute representative of concerned Zonal office, MCD for joint inspection of the alleged units/site.
2. The Chief Executive Officer, Delhi Jal Board, Varunalaya, Phase-II, Jhandewalan, New Delhi- 110055 -with request to depute the DJB team to the joint team for the disconnection of water supply to the defaulter units.
3. The Chief Executive Officer, BSES, Yamuna Power Ltd., 3rd Floor, Shakti Kiran Building, Karkardooma, Delhi-110092 - with request to depute the BSES team to the joint team for the disconnection of electricity/ power supply to the defaulter units.
4. The District Magistrate (Central District), 14, Daryaganj, Delhi - 110002
5. The District Magistrate (South District), Mehrauli Badarpur Road, Saket, New Delhi-110017
6. The Special Commissioner of Police (Law and Order-II), New Police Lines, Kingsway Camp, GTB Nagar, New Delhi-110009- with request to direct the concerned to provide necessary police assistance to the joint team to maintain law and order.
7. The SHO, Hauz Kazi Police Station, Lal Kuan Bazar, Chandni Chowk, Delhi - 110006 - with request to provide sufficient police assistance to the joint team to maintain law and order.
8. Sh. Harshit, Junior Environmental Engineer (DPCC)

9/c

Report of the Joint Committee constituted by Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated 28.11.2023 in OA No. 707/2023 in the matter of "Saira Begum vs. Govt. of NCT of Delhi & Ors." (7)

1. Background

The Hon'ble National Green Tribunal (hereinafter referred to as "NGT"), Principal Bench, New Delhi vide order dated 28.11.2023 in O.A. 707/2023 in the matter of Saira Begum Vs. Govt. of NCT of Delhi & Ors. regarding alleged environmental pollution caused by operation of red-category polluting units in residential area of Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi, passed the following order:

"Hence, we also deem it proper to constitute a joint committee comprising of the representative of the Member Secretary, Central Pollution Control Board (CPCB), the Member Secretary, Delhi Pollution Control Committee (DPCC) and SDM, South Delhi. The Committee is directed to visit the site ascertain the truthfulness of the above allegations and also suggest the remedial measures and submit status and action taken report before the Tribunal within a period of two months."

In compliance of the Hon'ble NGT order dated 28.11.2023, as per the nominations from MS-CPCB, MS-DPCC and SDM- South Delhi, the composition of the Joint Committee is as below:

- i. Smt. Anamika Sagar, Scientist-E, CPCB;
- ii. Shri Harshit, Junior Environmental Engineer, DPCC
- iii. Shri Naresh Kumar, Tehsildar, Revenue Department, South Delhi.

In compliance of the Hon'ble NGT order dated 28.11.2023, a meeting of Joint Committee was convened on 03.01.2024 at 4.00 pm in the office of Sub Divisional Magistrate (Karol Bagh, District Central) at Karol Bagh, Delhi. The meeting was attended by Scientist-E, CPCB, JEE, DPCC and Tehsildar, Revenue Department. Other officials of BSES and Municipal Corporation of Delhi (MCD) also participated in the said meeting.

During the meeting, it was decided that Joint Committee will visit the alleged premises on 12.01.2024 at 12.00 along with the officials of MCD, BSES and Delhi Jal Board (DJB) to ascertain the truthfulness of the allegations and suggest the remedial measures. A copy of the Minutes of the Meeting enclosed.

Accordingly, the Joint Committee along with the officials of MCD, BSES and DJB visited the alleged sites pertaining to Respondents Nos. 07- 19 (13 nos.) at Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi on 12.01.2024 & 29.01.2024. Action Taken Report along with the Photographs of the visits are enclosed.

2. Observations

- i. The Joint Committee visited 13 nos of alleged premises located in residential area in the property bearing no. 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi-110006.
- ii. Some of the alleged premises were found locked. Notice for inspection was served by DPCC on 12.01.2024. However, during the visit on 29.01.2024, the notice was found removed.
- iii. Exhaust cum stack was observed at the alleged site.
- iv. Borewell was spotted at the alleged site.
- v. Electric meters were provided for supply of power for the residential purposes.
- vi. During the visit on 29.01.2024, the new iron doors/ gates were spotted in place of walls. Newly built walls were also observed at various locations within the premises.
- vii. No direct discharge of effluent & emission and withdrawal of Ground water was observed by the Joint Committee. However, the condition of roof, floor and walls of alleged sites, stack and availability of nut and bolts, are imperative of industrial activities in residential area.

3. Recommendations of the Joint Committee

- i. As per the modified directions dated March 07, 2016 issued under section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 by CPCB to SPCBs/ PCCs), the "Industry or process involving metal surface treatment or process such as pickling/ electroplating" are categorized under 'Red' category and shall obtain CTE & CTO from the concerned SPCBs/PCCs.
- ii. As per the Master Plan of Delhi (MPD)- 2021 and Hon'ble Supreme Court order dated 07.05.2004 in IA No. 22 in WO(C) No. 4677 of 1985 titled as M. C. Mehta Vs. UOI & Ors., no industry is allowed to establish/ operate in residential areas in National Capital Territory (NCT) of Delhi. The MCD, being the concerned authority shall take necessary action on such units in residential/non-confirming areas.
- iii. Strict and constant vigil through regular inspections by local administration in the alleged area to stop such illegal activities.

Hon'ble NGT matter in O.A. No. 707/2023
titled as "Saira Begum Vs. Govt. of NCT of Delhi & Ors"

JOINT INSPECTION REPORT

This refers to the Hon'ble NGT orders dated 28.11.2023 in OA No. 707/2023 in the matter of "Saira Begum Vs. Govt. of NCT of Delhi & Ors" regarding joint inspection of alleged polluting units operating in the residential area at 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi.

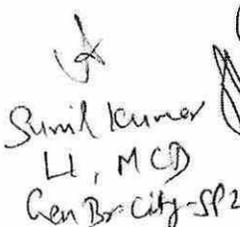
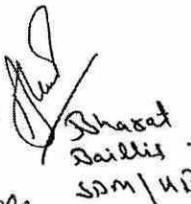
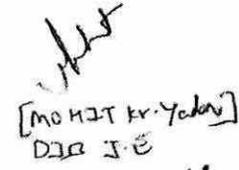
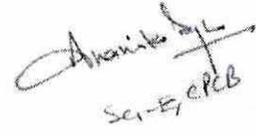
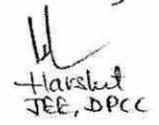
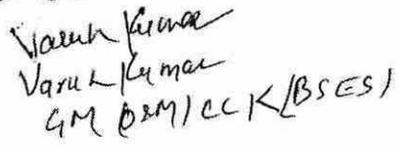
Joint inspection of alleged 13 nos. of the units/ sites of respondents (Respondent 7 to 19) situated at 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi- 110006 were carried out by the representatives of DPCC, CPCB & area SDM on 12.01.2024 and 29.01.2024. During joint inspection, officials of MCD, BSES, DJB and Delhi Police also associated with regard to action for effective closure including disconnection of electricity/water supply to polluting units & to maintain law & orders.

Observations/ ATR these 13 sites are as follows:

Date of Joint inspection: 12.01.2024

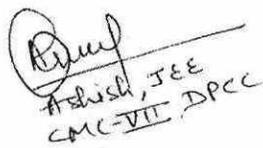
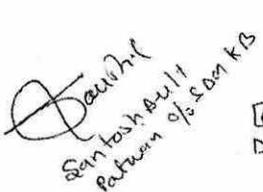
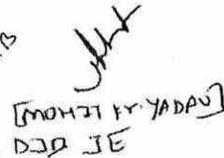
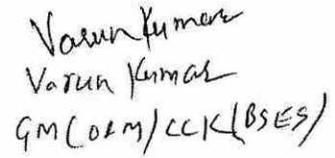
S. No.	Name of the owner/ occupier of premises	Respondent No.	Observation made during joint inspection	Action taken/ Remarks
1	Shamshad (Owner)	14	Date of inspection: 12.01.2024. Permanent wall found erected inside the premises.	Premises sealed and electricity disconnected.
2	Abid (Owner)	09	Date of inspection: 12.01.2024. Premises found locked and owner/ occupier not opened the gate.	Premises sealed and electricity disconnected.
3	Arif and Mujahid (Owner)	07	Date of inspection: 12.01.2024. During inspection premises was found vacant. However, permanent wall found erected inside premises.	Premises sealed and electricity disconnected.

4	Sajid Mirza (Owner)	11	Date of inspection: 12.01.2024. Borewell found exist inside the premise. Equipment related to Electroplating process found exists.	Premises sealed and electricity disconnected.
5	Iqbal (Owner)	17	Date of inspection: 12.01.2024. Wall found erected at the main gate. Neighbours informed owner of premises refused and did not cooperate with join team. Notice for inspection served/pasted on wall of premises for 29.01.2024	Water supply disconnected on the spot.

 Teh. K.B. SDM.
 Rashid Patwari SDM/KS
 Sunil Kumar LI, MCD Gen Br City SP2
 Shasat Dailis SDM/UB
 [MOHJI KR. YADAV] DDO JE
 Anand SC-5, CPB
 Harshat JEE, DPCC
 Varun Kumar GM (DM)/CCK (BSES)

Date of Joint inspection: 29.01.2024

5	Iqbal (Owner) (Re-inspected)	17	Date of inspection: 29.01.2024. Premises found vacant.	Water supply already disconnected on 12.01.2024.
6	Rais (Owner)	08	Date of inspection: 29.01.2024. Premises found vacant.	No action required
7	Babuji (Tenant)	10	Date of inspection: 29.01.2024. Premises found vacant.	No action required
8	Saify (Tenant)	12	Date of inspection: 29.01.2024. Premises found vacant.	No action required
9	Dhorab (Tenant)	13	Date of inspection: 29.01.2024. Premises found vacant.	No action required
10	Mujahid (Owner)	15	Date of inspection: 29.01.2024. Premises found vacant.	No action required
11	Daniyal (Owner)	16	Date of inspection: 29.01.2024. Premises found vacant.	No action required
12	Shababuddin (Tenant)	18	Date of inspection: 29.01.2024. Premises found vacant.	No action required
13	Asad (Tenant)	19	Date of inspection: 29.01.2024. Premises found vacant.	No action required

 Anand SC-5, CPB
 Rashid Ashish, JEE CMC-VII, DPCC
 Sunil Kumar LI, MCD Patwari of SDM KS
 [MOHJI KR. YADAV] DDO JE
 Varun Kumar GM (DM)/CCK (BSES)

OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (KAROL BAGH)
GOVT OF N.C.T OF DELHI
OLD BUILDING PWD, FLATTED FACTORIES COMPLEX,
JHANDEWALAN, NEW DELHI-110055
Ph: 011-23559400 email id: karolbaghsdm@nic.in

File No. SDM/KB/2024/190-07

Dated: 11/01/2024

Minutes of the Meeting

A meeting was convened on 03.01.2024 (Wednesday) at 04:00 PM to discuss the details for conducting joint inspection in the matter of "Saira Begum Vs. Govt. of NCT of Delhi" regarding red category polluting units, which are operating in the residential area at 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi.

The following officers attended the meeting :-

1. Smt. Anamika Sagar, Sci-E & Divisional Head, CPCB
2. Sh. Harshit, JEE, DPCC
3. Sh. Sunil Kukmar, ASO/LI, DC/City SPZ office, MCD
4. Sh. Varun Kumar, G. M., BSES

It was suggested by the SDM (Karol Bagh) and Member Secretary, CPCB to carry out the joint inspection and issue directions to BSES, Delhi Jal Board and MCD to take action as per law and file an action taken report with the DPCC, within a week.

Further, as these units are supposedly operating in non confirming area; as such MCD will seal the unit, as informed by the DPCC representative.

SHO (Hauz Qazi) will be requested to provide sufficient staff for the safety of the Joint inspection team.

Sh. Naresh Kumar, Tehsildar will represent the Revenue Department and Sh. Santosh Dutt, Patwari and Sh. Bharat, Baillif will assist him.

The Joint Inspection Team will assemble in Hauz Qazi Police Station on 12.01.2024 at 12:00 pm.


11/01/2024

(SHAKTI BANGAR)
SUB DIVISIONAL MAGISTRATE (KAROL BAGH)
DISTRICT CENTRAL

Copy to: -

1. The Deputy Commissioner, City SP Zone, (Near State Election Office), Old Hindu College Building, Kashmere Gate, Delhi-110006.
2. The Member Secretary, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
3. The Member Secretary, DPCC, GNCT of Delhi, 5th Floor, ISBT Building, Kashmere Gate, Delhi-06.

(12)

Sundar Kumar J. ACP/1 + 1 Police Station, Office

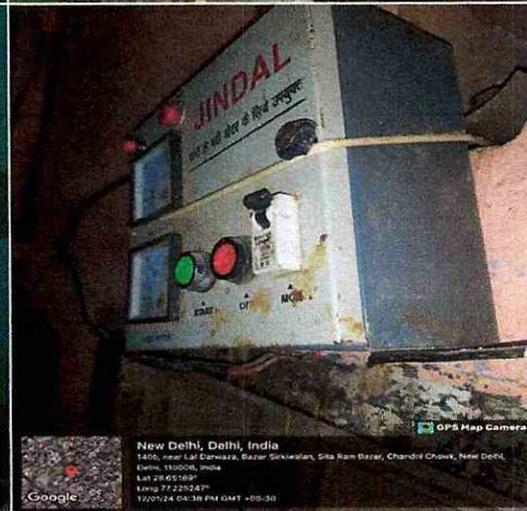
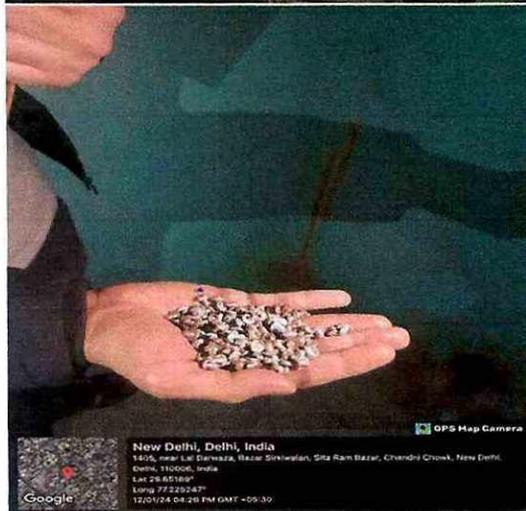
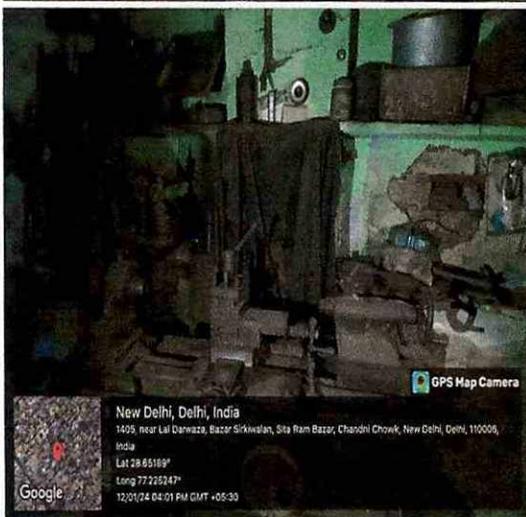
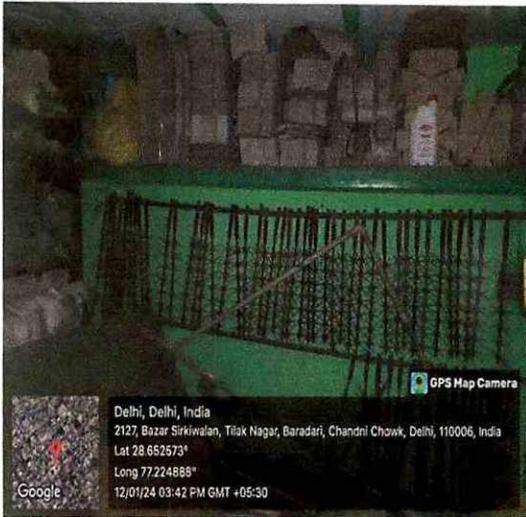
4. The ACP (Paharganj), 1st Floor, Police Station, Pahar Ganj, New Delhi-110055.
5. The AE/JE (M)-23, Delhi Jal Board, Andha Mughal, Pratap Nagar, Delhi-110007.
6. The General Manager (BSES Yamuna Power Ltd.) 11 KV Substation, Aram Bagh, Paharganj, Delhi-110055.

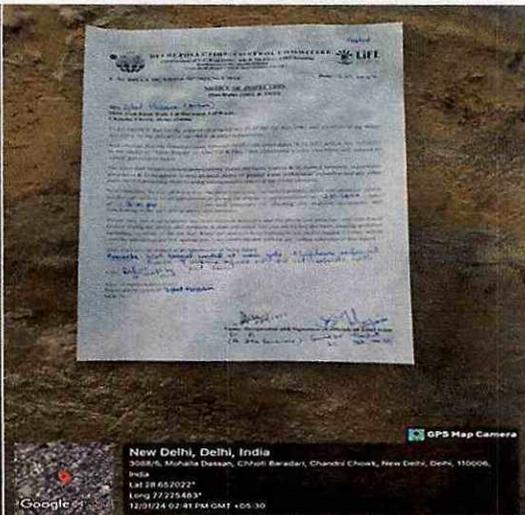
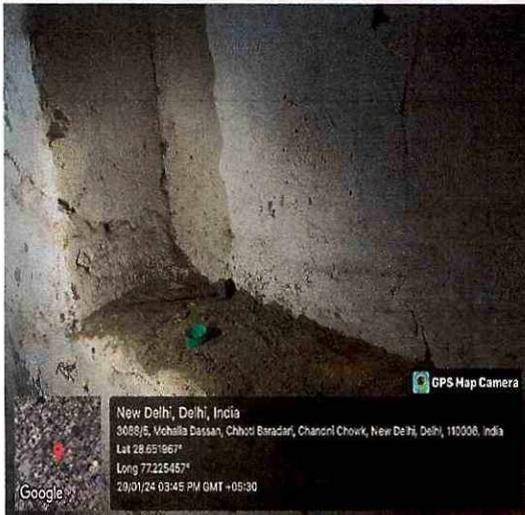
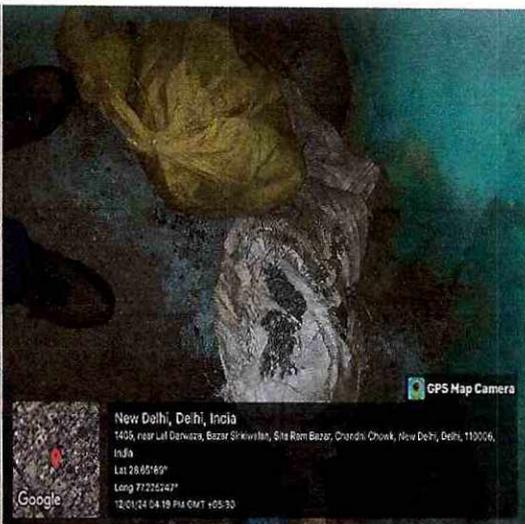
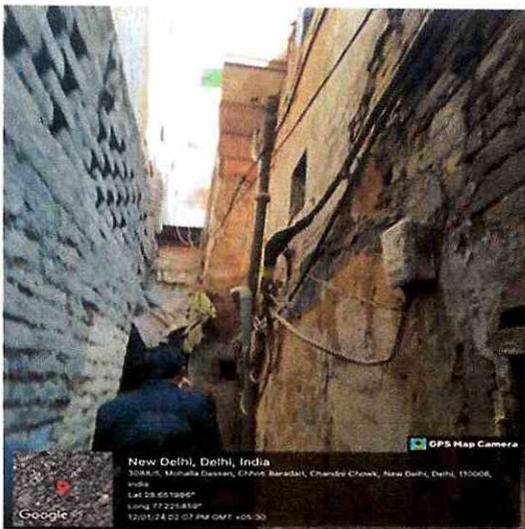
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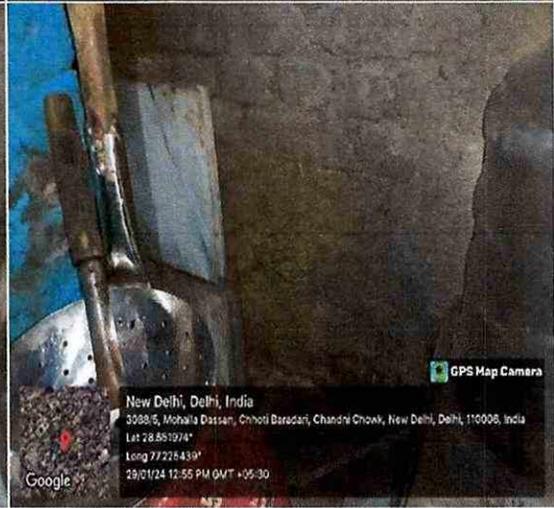
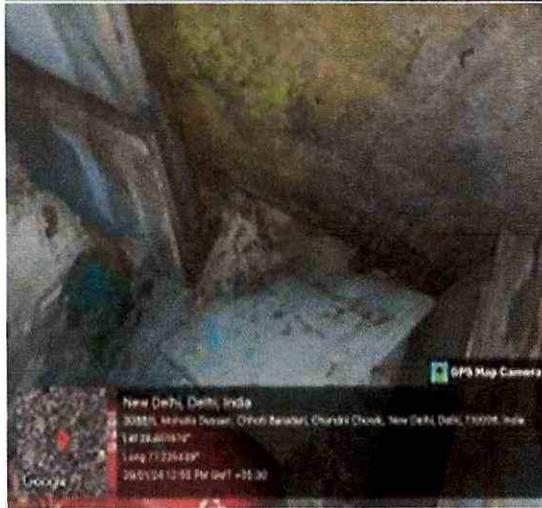
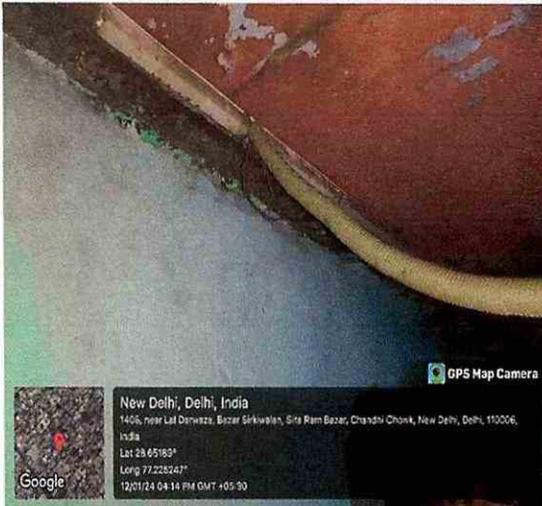
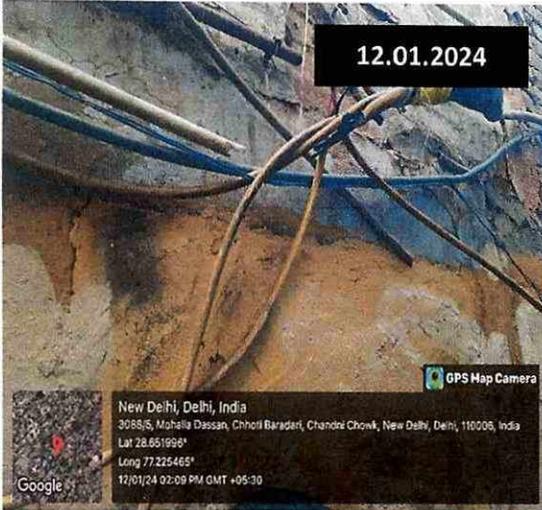
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2. Guard File

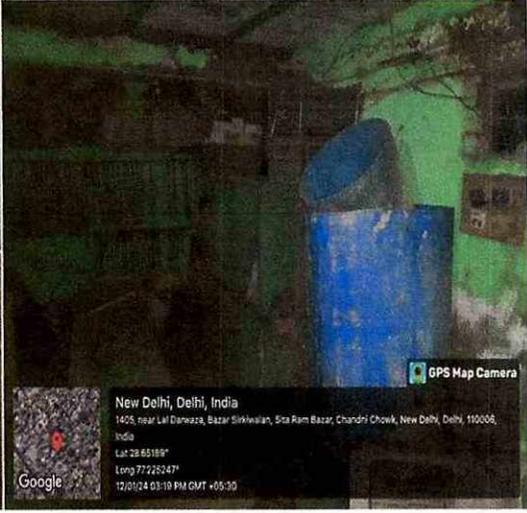
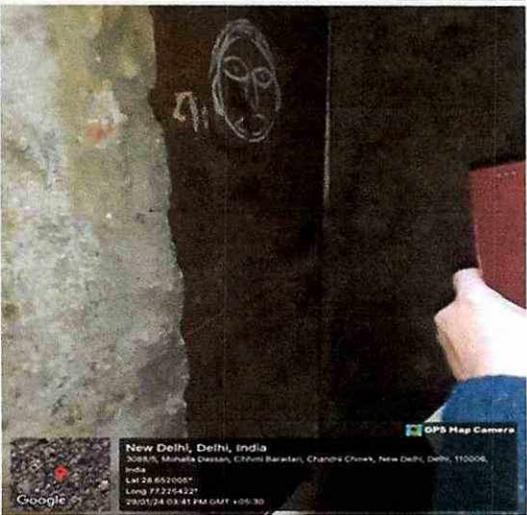
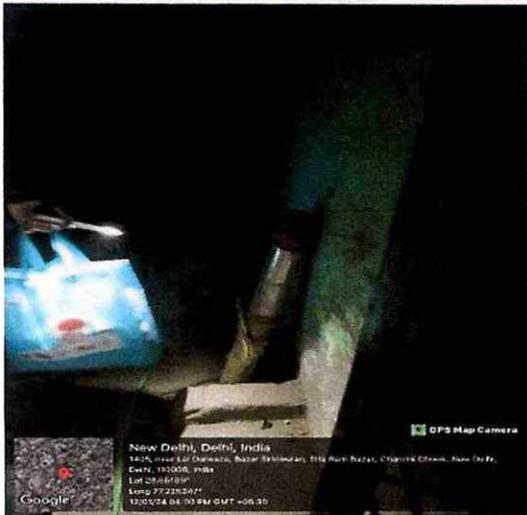
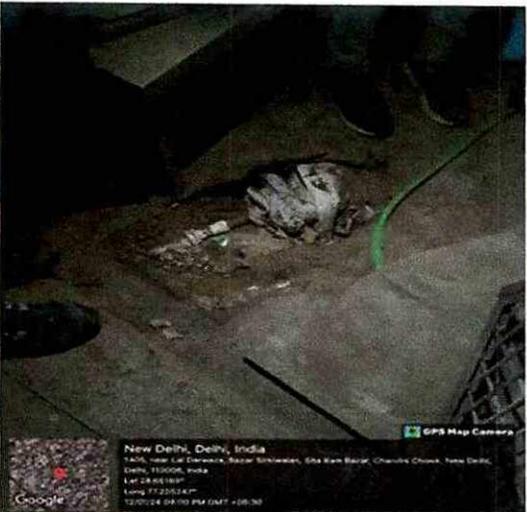
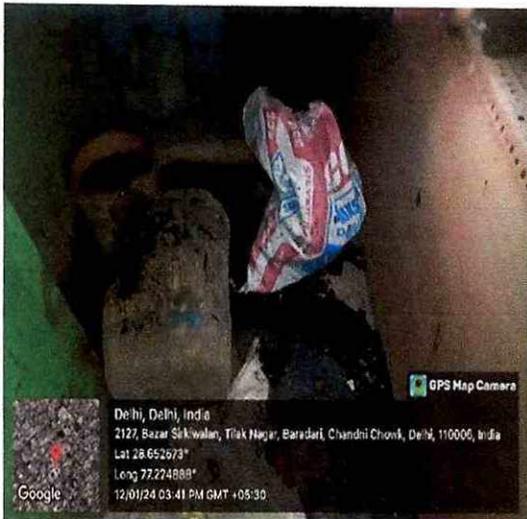
Shakti Bangar
11/01/2024

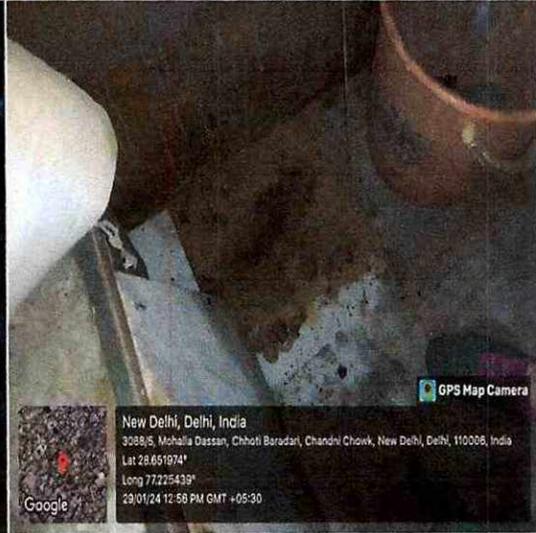
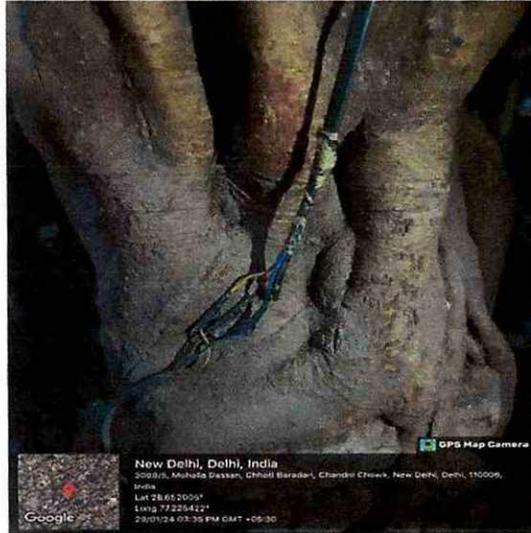
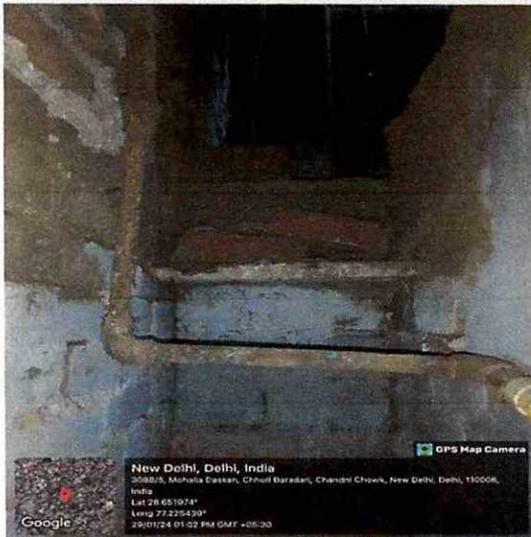
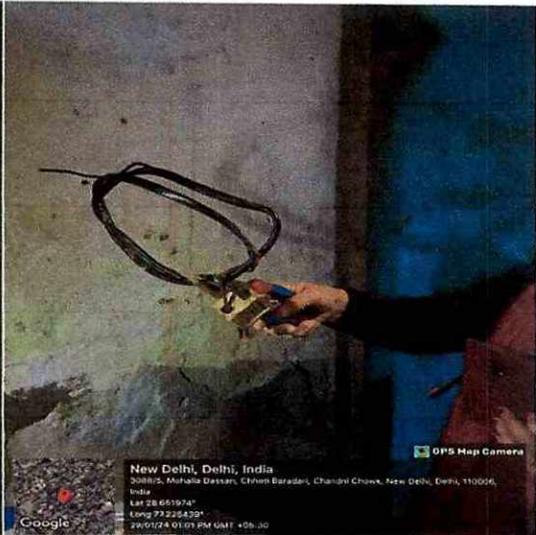
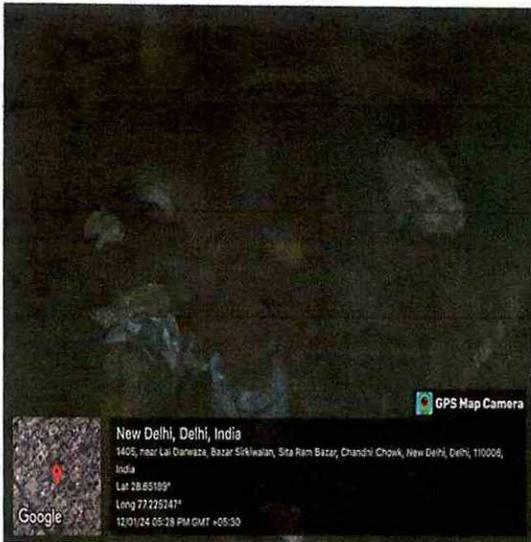
(SHAKTI BANGAR)
SUB DIVISIONAL MAGISTRATE (KAROL BAGH)
DISTRICT CENTRAL

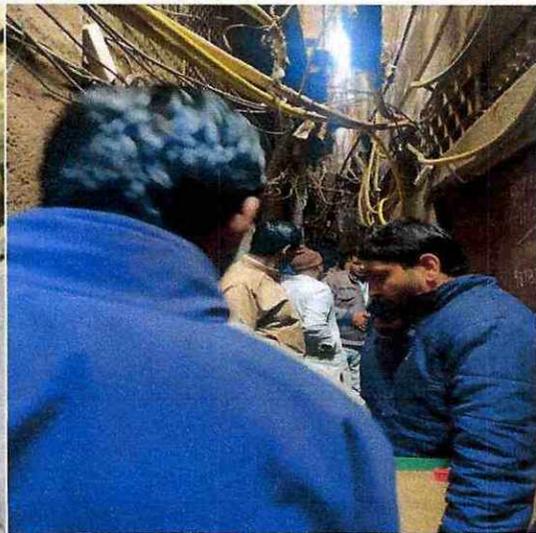
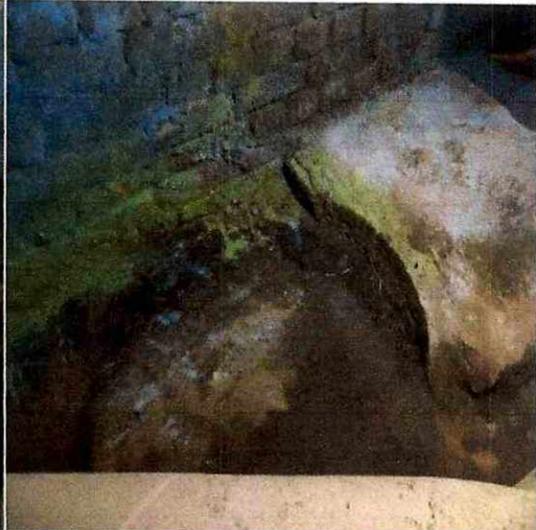








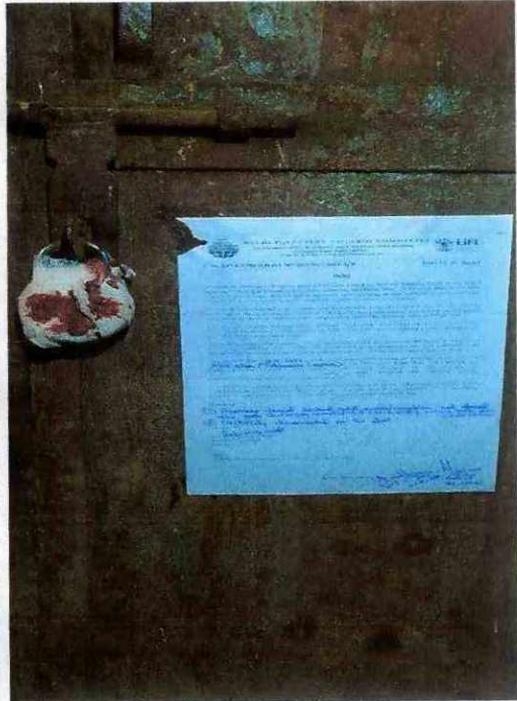




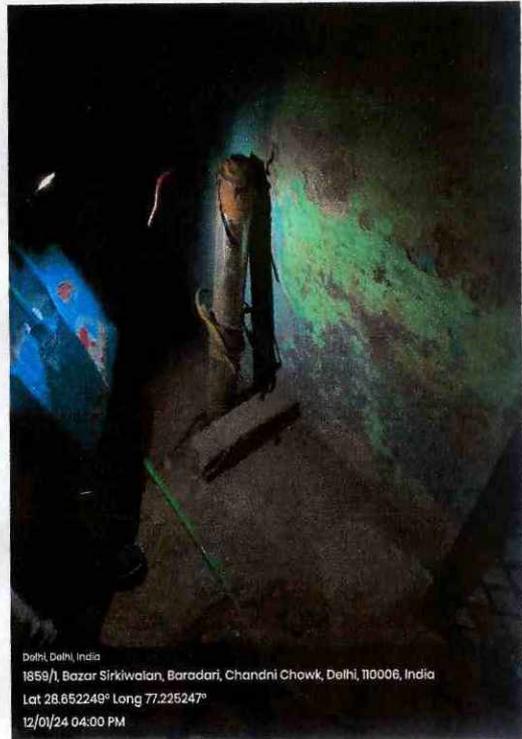
19



New Delhi, Delhi, India
 1405, near Lal Darwaza, Bazar Sirkiwalan, Sita Ram Bazar, Chandni Chowk, New Delhi, Delhi, 110006, India
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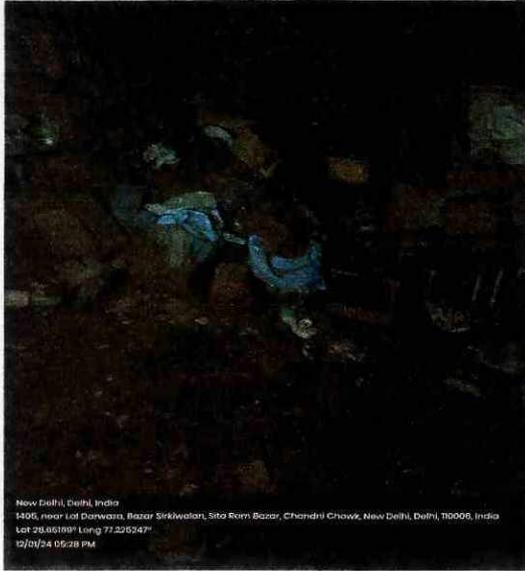


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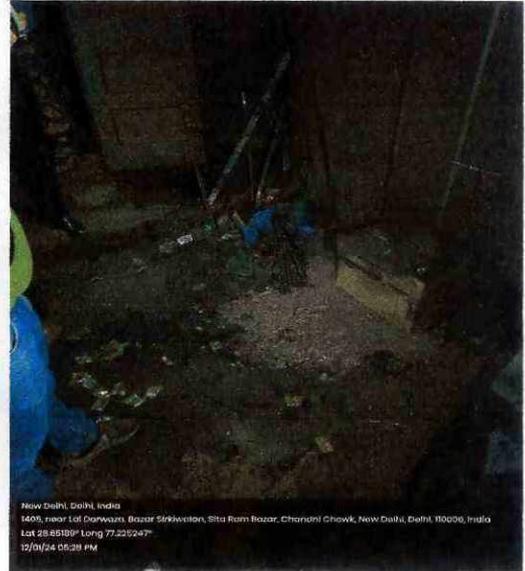


Delhi, Delhi, India
 1859/1, Bazar Sirkiwalan, Baradari, Chandni Chowk, Delhi, 110006, India
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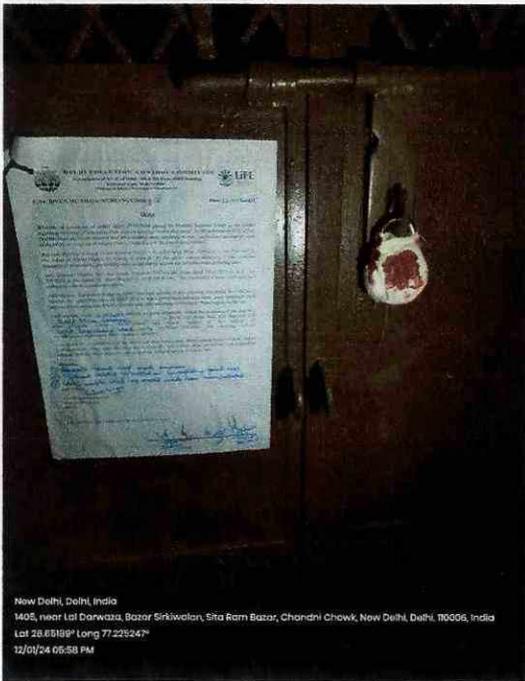
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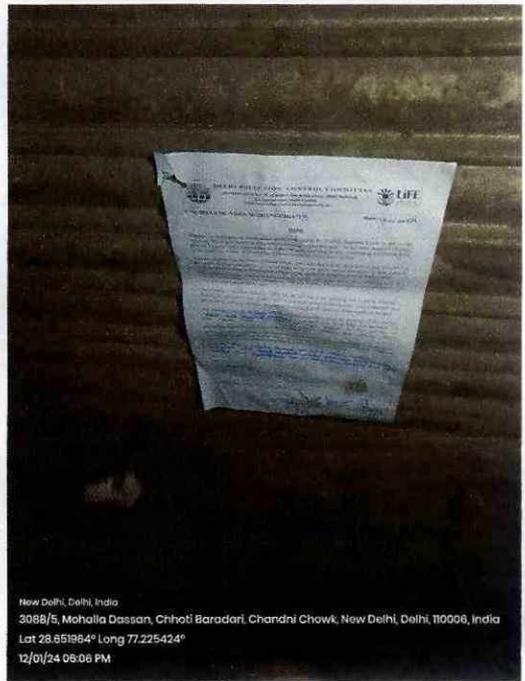
New Delhi, Delhi, India
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 Lat 28.85189° Long 77.22524°
 12/01/24 05:28 PM



New Delhi, Delhi, India
 1406, near Lal Darwaza, Bazar Sirkiwalan, Sita Ram Bazar, Chandni Chowk, New Delhi, Delhi, 110006, India
 Lat 28.85189° Long 77.22524°
 12/01/24 05:28 PM



New Delhi, Delhi, India
 1406, near Lal Darwaza, Bazar Sirkiwalan, Sita Ram Bazar, Chandni Chowk, New Delhi, Delhi, 110006, India
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New Delhi, Delhi, India
 3088/5, Mohalla Dassan, Chhoti Baradari, Chandni Chowk, New Delhi, Delhi, 110006, India
 Lat 28.851984° Long 77.225424°
 12/01/24 05:06 PM



DELHI POLLUTION CONTROL COMMITTEE
(Government of N.C.T. of Delhi) 4th & 5th Floor, ISBT Building
Kashmere Gate, Delhi 110006
(Visit us at <https://www.dpccomms.nic.in>)



F. No. DPCC/CMC-VII/OA-707/2023/NGT/2024/4/8

Date: 12.01.2024

Order

Whereas, in pursuance of orders dated 07.05.2004 passed by Hon'ble Supreme Court in the matter regarding "Shifting of Industries from non-conforming residential areas". In the order dated 07.05.2004; Hon'ble Supreme Court directed that all industrial units operating in non-conforming residential areas of the Delhi in violation of Master Plan of Delhi have to be closed down/shifted.

Whereas, Hon'ble National Green Tribunal (NGT) vide order dated 29.01.2019 in O.A. No. 300/2013 in the matter of Manoj Mishra Vs. Union of India & Ors has given various directions to take coercive measures of prosecuting, prohibiting and compensating against the defaulter water polluting units.

And whereas, Hon'ble National Green Tribunal (NGT) vide order dated 28.11.2023 in O.A. No. 707/2023 in the matter of "Saira Begum vs. GNCTD & Ors." has constituted a joint committee and ordered to submit action taken report.

And whereas, Competent Authority, DPCC has decided that if any polluting unit found in violation of Hon'ble SC orders/Provision of MPD-2021 in non-conforming/residential areas, joint committee shall take necessary action for effective closure with disconnection of Electricity/Water supply on the spot.

And whereas, today 12.01.2024 officials of joint committee visited the premises of the unit M/s. ARIF and Mujahid (owner) at 1834, Gali Kuan Wali, Lal Darwaza, Lal Kuan, Chandni Chowk, Delhi-110006 and found engaged in the activity of causing Air/Water Pollution and operating without consent/license/permission from competent authority.

Now therefore, in compliance of the above said directions/orders, above said premises is hereby sealed with immediate effect with direction not to open the seal without prior permission from competent authority. Failing which necessary action shall be initiated against you as per law.

Remarks: During inspection premises was found vacant, however
① Permanent label found created inside premises. Local enquiry revealed that Electroplating activity takes place beside this cell.

copy received

Signature of
Name and Designation
Mob. No.

To:

10B-BSE, P.O. (Comm. & C.E. Water Electricity supply)

12/01/2024
11 AM
12/01/2024
12/01/2024
12/01/2024
12/01/2024

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DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi) 4th & 5th Floor, ISBT Building
Kashmere Gate, Delhi 110006
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LIFE
Lifestyle for Environment

F. No. DPCC/CMC-VII/OA-707/2023/NGT/2024/3/6

Date: 12.01.2024

Order

Whereas, in pursuance of orders dated 07.05.2004 passed by Hon'ble Supreme Court in the matter regarding "Shifting of Industries from non-conforming/ residential areas". In the order dated 07.05.2004; Hon'ble Supreme Court directed that all industrial units operating in non- conforming residential areas of the Delhi in violation of Master Plan of Delhi have to be closed down/shifted.

Whereas, Hon'ble National Green Tribunal (NGT) vide order dated 29.01.2019 in O.A. No. 300/2013 in the matter of Manoj Mishra Vs. Union of India & Ors has given various directions to take coercive measures of prosecuting, prohibiting and compensating against the defaulter water polluting units.

And whereas, Hon'ble National Green Tribunal (NGT) vide order dated 28.11.2023 in O.A. No. 707/2023 in the matter of "Saira Begum vs. GNCTD & Ors." has constituted a joint committee and ordered to submit action taken report.

And whereas, Competent Authority, DPCC has decided that if any polluting unit found in violation of Hon'ble SC orders/Provision of MPD-2021 in non-conforming/residential areas, joint committee shall take necessary action for effective closure with disconnection of Electricity/Water supply on the spot.

And whereas, today 12.01.2024 officials of joint committee visited the premises of the unit M/s Sajid Mirza (owner) at 1834, Gali Kuan Wali, Lal Darwaza, Lal Kuan, Chandni Chowk, Delhi-110006 and found engaged in the activity of Light Engineering Work, causing Air/Water Pollution and operating without consent/license/permission from competent authority.

Now therefore, in compliance of the above said directions/orders, above said premises is hereby sealed with immediate effect with direction not to open the seal without prior permission from competent authority. Failing which necessary action shall be initiated against you as per law

Remarks:

- ① Benzcell found exist inside premises.
- ② Equipment related to/helpful in Electroplating found exist.
- ③ Labels sample which was stored inside drum taken/collected.

copy received

Refuse to sign

Sign of representative of unit

Name and Designation

Mob. No

To,

DJB/BSFS for disconnection of Water/Electricity supply

Name, Designation, Signature of officials of joint team
12/1/24
12/01/2024
Houshet
JRE, CMC (PT)



DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi) 4th & 5th Floor, ISBT Building
Kashmere Gate, Delhi 110006
(Visit us at <https://www.dpcenvis.nic.in/>)



F. No. DPCC/CMC/VII/OA-707/2023/NGT/2024/3/7

Date: 12.01.2024

Order

Whereas, in pursuance of orders dated 07.05.2004 passed by Hon'ble Supreme Court in the matter regarding "Shifting of Industries from non-conforming residential areas". In the order dated 07.05.2004, Hon'ble Supreme Court directed that all industrial units operating in non-conforming residential areas of the Delhi in violation of Master Plan of Delhi have to be closed down shifted.

Whereas, Hon'ble National Green Tribunal (NGT) vide order dated 29.01.2019 in O.A. No. 100/2013 in the matter of Manoj Mishra Vs. Union of India & Ors has given various directions to take coercive measures of prosecuting, prohibiting and compensating against the defaulter water polluting units.

And whereas Hon'ble National Green Tribunal (NGT) vide order dated 28.11.2023 in O.A. No. 707/2023 in the matter of "Salra Begum vs. GNCTD & Ors." has constituted a joint committee and ordered to submit action taken report.

And whereas, Competent Authority, DPCC has decided that if any polluting unit found in violation of Hon'ble SC orders/Provision of MPD-2021 in non-conforming residential areas, joint committee shall take necessary action for effective closure with disconnection of Electricity/Water supply on the spot.

And whereas, today 12.01.2024 officials of joint committee visited the premises of the unit No. Abid Khan / Tabassum (owner) at 1834, Gali Kuan Wall, Lal Darwaza Lal Kuan, Chundni Chowk, Delhi-110006 and found engaged in the activity of causing Air/Water Pollution and operating without consent/permission from competent authority.

Now therefore, in compliance of the above said directions/orders, above said premises is hereby sealed with immediate effect with direction not to open the seal without prior permission from competent authority. Failing which necessary action shall be initiated against you as per law.

Remarks:

- ① Premises found locked and owner/occupier not opened the gate local enquiry revealed that Electricity activity takes place inside premises
- ② Electricity disconnected on the spot

copy received

Signature of representative of unit

Name and Designation

Mobile No.

To:

For disconnection of Water/Electricity supply

Name, Designation of

Handwritten signatures and dates at the bottom of the page.

By Hand

29



DELHI POLLUTION CONTROL COMMITTEE
(Government of N.C.T. of Delhi) 4th & 5th Floor, ISBT Building
Kashmere Gate, Delhi 110006
(Visit us at <https://www.dpcccomms.nic.in>)



F. No. DPCC/CMC-VII/OA-707/2023/NGT/2024/5/10

Date: 12-01-2024

Order

Whereas, in pursuance of orders dated 07.05.2004 passed by Hon'ble Supreme Court in the matter regarding "Shifting of Industries from non-conforming/ residential areas". In the order dated 07.05.2004; Hon'ble Supreme Court directed that all industrial units operating in non-conforming residential areas of the Delhi in violation of Master Plan of Delhi have to be closed down/shifted.

Whereas, Hon'ble National Green Tribunal (NGT) vide order dated 29.01.2019 in O.A. No. 300/2013 in the matter of Manoj Mishra Vs. Union of India & Ors has given various directions to take coercive measures of prosecuting, prohibiting and compensating against the defaulter water polluting units.

And whereas, Hon'ble National Green Tribunal (NGT) vide order dated 28.11.2023 in O.A. No. 707/2023 in the matter of "Saira Begum vs. GNCTD & Ors." has constituted a joint committee and ordered to submit action taken report.

And whereas, Competent Authority, DPCC has decided that if any polluting unit found in violation of Hon'ble SC orders/Provision of MPO-2021 in non-conforming/residential areas, joint committee shall take necessary action for effective closure with disconnection of Electricity/Water supply on the spot.

And whereas, today 12-01-2024 officials of joint committee visited the premises of the unit No. Shamshad Khan (owner) at 1834, Gali Kuan Wali, Lal Darwaza, Lal Kuan, Chandri Chowk, Delhi-110006 and found engaged in the activity of causing Air/Water Pollution and operating without consent license/permission from competent authority.

Now therefore, in compliance of the above said directions/orders, above said premises is hereby sealed with immediate effect with direction not to open the seal without prior permission from competent authority. Such necessary action shall be initiated against you as per law.

Remarks:

1) Permanent wall found erected inside premises. Local enquiry/Complainant revealed that Electroplating activity takes place beside wall.

2) ~~Owner did not respond to the joint committee.~~

[Signature]

Name and Designation: Shamshad Khan (owner)
Mob No. 9310506902

before me
[Signature]

To
DJB/BSES for disconnection of Water/Electricity supply

Name, Designation and Signatures of officials of this office:
[Signature] *Alexy* 14/01/2024
[Signature] *Handed*
[Signature] *JRB, CMCV*

